GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. +1500

TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/ MAGHA 23, 1940 (SAKA)

LAND MAFIA

†1500. SHRI RAM TAHAL CHOUDHARY:

SHRI HARISHCHANDRA CHAVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government monitors the activities of land mafia;
- (b) if so, the details thereof;
- (c) the number of land mafias identified across the country during the last three years, State-wise; and
- (d) the details of the action taken against them along with the outcome thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (d): 'Police' and 'Public Order' as 'land' are State subjects under the

Seventh Schedule to the Constitution of India and State Government are

responsible for prevention, detection, registration and investigation of

crime including land grabbing and other illegal activities by land mafias

and for prosecuting the criminals through their law enforcement agencies.

The Ministry of Home Affairs have issued advisories to States and UTs

from time to time, to maintain law and order and ensure that any person

who takes law into his/her own hand is punished promptly as per law.

National Crime Record Bureau (NCRB) does not maintain data relating to

activities of land mafia.
